

**In the National Company Law Tribunal, Jaipur**

**IB No. 20/9/JPR/2018**

**TA No. 99/2018**

**UNDER SECTION 9 of IBC, 2016**

**In the matter of:**

**Appolo Pipes Ltd.**

..... Applicant/Petitioners

**VS.**

**M/s Shree Hari Infraprojects Pvt. Ltd.**

.....Respondent

**Order delivered on 04.10.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Prince Mohan Sinha, Adv.

For Respondent(s) : Sameer Jain, Adv.

Daksh Pareek, Adv.

**ORDER**

Learned AR for the petitioner as well as Learned counsel for the Corporate Debtor are present. Learned AR for the petitioner represents that rejoinder has been duly filed. Learned counsel for the Corporate Debtor represents that the same has not been made available in full. Learned AR for the petitioner makes available a copy of rejoinder as filed before this Tribunal. In view of the pleadings being completed in this matter, the matter be posted for enquiry on 02.11.2018.

Sd—

**(R. Varadharajan)  
Member (Judicial)**